

ITEM NO.44

COURT NO.1

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.6919/2023

(Arising out of impugned final judgment and order dated 28-03-2023
in WPA(P) No.611/2022 passed by the High Court at Calcutta)

SUVENDU ADHIKARI

Petitioner(s)

VERSUS

THE STATE OF WEST BENGAL & ORS.

Respondent(s)

(With I.R. and IA No.69421/2023-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT)

Date : 06-04-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. P.S. Patwalia, Sr. Adv.
Ms. Bansuri Swaraj, Adv.
Mr. Aditya Sharma, AOR
Mr. Siddhesh Kotwal, Adv.
Mr. Kabir S. Bose, Adv.
Mr. Parth Kaushik, Adv.
Mr. Amit Mishra, Adv.
Mr. Abhijeet Upadhayay, Adv.
Ms. Manya Hasija, Adv.
Mr. Nihar Dharmadhikari, Adv.

For Respondent(s) Mr. Huzefa Ahmadi, Sr. Adv.
Mr. Gopal Shankarnarayan, Sr. Adv.
Mr. Sanjay Basu, Adv.

Ms. Astha Sharma, AOR
Mr. Srisatya Mohanty, Adv.
Ms. Anju Thomas, Adv.
Mr. Sanjeev Kaushik, Adv.
Ms. Mantika Haryani, Adv.
Mr. Shreyas Awasthi, Adv.
Mr. Shahrukh Alam, Adv.
Mr. Rohan Sharma, Adv.
Ms. Ishita Chowdhury, Adv.
Mr. Himanshu Chakravarty, Adv.
Ms. Ripul Swati Kumari, Adv.
Mr. Bhanu Mishra, Adv.
Mr. Devvrat Singh, Adv.
Ms. Muskan Surana, Adv.

Mr. Rakesh Dwivedi, Sr. Adv.
Mr. Jaideep Gupta, Sr. Adv.
Mr. Kunal Chatterji, AOR
Ms. Maitrayee Banerjee, Adv.
Mr. Rohit Bansal, Adv.
Ms. Kshitij Singh, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 We are not inclined to entertain the Special Leave Petition under Article 136 of the Constitution of India.
- 2 The Special Leave Petition is accordingly dismissed.
- 3 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar